

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.322**  
IB-328(ND)/2022

**IN THE MATTER OF:**

M/s. Grimme India Pvt Ltd.

.... **APPLICANT/PETITIONER**

**Vs.**

The Insolvency & Bankruptcy Board Of India

.... **RESPONDENT**

**SECTION**

**U/s 59**

**Order delivered on 26.04.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Amit Goel & Adv. Deepali Mittal

For the Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 25.05.2023.

Sd/-  
(Court Officer)